

[Translation]

Petrol Pumps

1874. SHRI NAMDEO DIWATHE :
SHRI CHURCHILL ALEMAO :

Will the PRIME MINISTER be pleased to state :

(a) the total number of petrol pumps and gas agencies operating in the Goa and Maharashtra.

(b) the number of petrol pumps and gas agencies which have been given licences under the SC/ST quota alongwith their place of operation; and

(c) whether the Government propose to grant more licences for petrol pumps and gas agencies in these States by the end of the current year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b). The number of retail outlets and LPG distributorships in operation in Maharashtra and Goa alongwith number pertaining to SC/ST is indicated below :

	Total	RO		Total	LPG	
		SC	ST		SC	ST
Maharashtra	1622	47	41	690	41	50
Goa	66	4	0	33	5	0

(c) and (d). RO dealerships and LPG distributorships included in the RO Marketing Plan 1993-96 and LPG Marketing Plan 1994-96 and draft Marketing Plans 1996-97 in respect of Maharashtra and Goa are indicated below :

	RO (Mktg. Plan)		LPG (Mktg. Plan)	
	Draft	Draft	Draft	Draft
	1993-96	1996-97	1994-96	1996-97
Maharashtra	106	15	133	33
Goa	7	0	14	1

Selections for the locations included in the Marketing Plan will be made by the Competent Authority as per prescribed procedure. Oil Selection Board for Maharashtra and Goa is not in operation at the moment.

[English]

DDA Flats

1875. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that there are no takers for 21,535 DDA flats;

(b) if so, the facts thereof;

(c) the reaction of the Government thereto;

(d) whether the DDA floated schemes after schemes without first allotting flats to registrants of 1979 New Pattern Scheme; and

(e) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) and (c) Does not arise.

(d) and (e). The following three schemes have been announced by the DDA recently :

(i) Janta Housing Registration Scheme, 1996

(ii) 9th Self Financing Scheme, 1996

(iii) Expandable Housing Scheme, 1996

The Janta Housing Registration Scheme 1996 and the 9th Self Financing Scheme 1996 have been floated because there is no backlog in these two categories.

In the Expandable Housing Scheme 1996, flats having scope for further expansion are to be offered. However, these flats are not acceptable to the registrants of NPRS-1979 and AAY-1989.

Influx of Migrants

1876. SHRI PRADIP BHATTACHARYA : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Influx of migrants causing epidemics" appearing in the "Asian Age" dated September 18, 1996;

(b) if so, the facts thereof; and

(c) the action taken/proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Land Bungling

1877. SHRI RAM SAGAR :

SHRI JANG BAHADUR SINGH PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Varanasi mein 200 crore ka bhumi ghotala" appearing in the *Dainik Jagran* dated November 14, 1996;

(b) if so, the facts thereof; and

(c) the action taken/proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c). Land is a State subject. According to the information furnished by the U.P. Avas Evam Vikas Parishad had notified its Tulsipur Grih Sthan Yojana Varanasi for an area measuring about 439.69 acre, in year 1972.

Paper possession of 281.95 acre was handed over to the Avas Evam Vikas Parishad but the land owners did not allow the board to develop this land. According to the Distt. Magistrate's report, the land which was recorded earlier in the board's name was illegally mutated in the name of said Co-operative Societies and Colonisers. It is further reported that this is said to have been done in connivance with the staff of Sub-Registrar's Office, Revenue Department, Development Authorities, Municipal Corporation, Urban Ceiling and local Tehsil.

The matter is under enquiry.

Demolition of Houses

1878. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the residents of Sangam Vihar whose houses were demolished on October 3, 1996 in large numbers by the Forest Department have claimed that they had been conned into buying plots at the cheap rates by certain property dealers as reported in the *Hindustan Times* dated October 4, 1996;

(b) if so, whether the Government propose to identify the property dealers who have sold the plots;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Government of N.C.T. of Delhi have reported that no such complaint has been received by them.

(b) to (d). Do not arise in view of reply to part (a) above.

Crude Output

1879. DR. T. SUBBARAMI REDDY :

SHRI TARIQ ANWAR :

SHRI SANAT KUMAR MANDAL :

SHRI MANIKRAO HODLYA GAVIT :

Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has

been drawn to the news-item captioned "Panel set up to probe slippage in crude output" appearing in "The Economic Times" dated November, 8, 1996;

(b) if so, aims, objects and composition of this panel;

(c) by when the panel likely to give its recommendations; and

(d) whether the panel is also likely to go into the question of decline in oil production in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (d). Government has set up a Committee of Experts headed by Dr. K. Narayanan, noted geologist, to look into the reasons for decline in crude oil production during 1996-97 and suggest remedial measures to arrest the declining trend. The Committee is required to submit its report within a period of three months.

The other Members of the Committee are -

1. Shri J.S. Baijal
2. Major General (Retired) S.C.N. Jatar
3. Shri S.N. Talukdar
4. Dr. Avinash Chandra

[Translation]

Fifth Self Financing Scheme of DDA.

1880. SHRI JAGDAMBI PRASAD YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether the Delhi Development Authority had announced to allot flats to the remaining registered persons under the fifth self financing scheme;

(b) if so, the number of registrants who have been allotted flats and the number of whom yet to be allotted and the reasons therefor; and

(c) the time by which the remaining registrants are likely to be allotted flats on priority basis and the measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). The DDA has reported that under the Fifth Self Financing Scheme, which was announced in 1982, a total number of 34,631 persons had applied. The registrants of this scheme were required to apply for allotment of flats against the releases made by DDA from time to time. The final chance to the registrants of this Scheme for allotment of a flat was given through a release of flats in the period 20.12.93 to 7.1.94. The Scheme has since been closed. All persons, who had applied, have been allotted/allocated the flats. There is no backlog of registrants under this Scheme.